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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 1148/2011  
 + ITA 1149/2011  
 + ITA 1150/2011  
 + ITA 1151/2011

DIRECTOR OF INCOME TAX ..... Appellant  
 Through: Mr. Anupam Tripathi, Sr. Standing  
 Counsel.

versus

GALILEO INTERNATIONAL INC ..... Respondent  
 Through: None.  
 + ITA 466/2012  
 + ITA 467/2012  
 + ITA 468/2012  
 + ITA 472/2012

GALILEO INTERNATIONAL INC ..... Appellant  
 Through: None.

versus

DIRECTOR OF INCOME TAX ..... Respondent  
 Through: Mr. Anupam Tripathi, Sr. Standing  
 Counsel.

**CORAM:**  
**HON'BLE MR. JUSTICE S. RAVINDRA BHAT**  
**HON'BLE MR. JUSTICE R.V.EASWAR**

**ORDER**

% **25.09.2012**

**C.M. APPL. 111/2011 in ITA 1148/2011, C.M. APPL. 18706/2011 in ITA 1149/2011, C.M. APPL. 18709/2011 IN ITA 1150/2011, C.M. APPL. 14334/2012 IN ITA 466/2012, C.M. APPL. 14347/2012 IN ITA 467/2012, C.M. APPL. 14351/2012 IN ITA 468/2012, C.M. APPL. 18710/2011 IN ITA 1151/2011**

Exemption allowed subject all just exceptions.



The applications stand disposed of.

**C.M. APP. 14335/2012 IN ITA 466/2012, C.M. APPL. 14348/2012 IN ITA 467/2012, C.M. APPL. 14352/2012 IN ITA 468/2012, C.M. APPL. 14395/2012 IN ITA 472/2012**

For the reasons mentioned in the applications the Court is of the opinion that the delay be condoned.

The applications are disposed of.

**ITA 1148/2011, ITA 1149/2011, ITA 1150/2011, ITA 1151/2011, ITA 466/2012, ITA 467/2012, ITA 468/2012 & ITA 472/2012**

In these matters the Revenue as well as assessee are aggrieved in some parts against the orders of the ITAT for assessment years 1999-2000 and 2000-01, 2001-02 and 2002-03. The question of law sought to be urged by the Revenue relates to the determination of the quantum of income attributed to India in respect of the assessee; the question of law sought to be urged by the assessee pertains to its chargeability to tax on the ground that it carries on business activities in India.

The Tribunal followed the previous order made by it in respect of the present assessee for the years 1995-96 to 1998-99. The appeals against that order were disposed of by a common judgment dated 25.02.2009 in ITA 1048/2008, 1049/2008, 1050/2008, 1051/2008, 1052/2008, 1053/2008, 1054/2008 & 1055/2008 and connected cases. It is not in dispute that appeals are pending by special leave before the Supreme Court against the judgment dated 25.02.2009, in Special Leave Petition No.35621/2009 and 25628/2008. The factual matrix being the same and the questions of law also being identical this Court disposes of these appeals in terms of the said judgment dated 25.02.2009.

  
S. RAVINDRA BHAT, J

  
R.V.EASWAR, J